

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Seed Lac/Shellac appears in the list of restricted items in the current policy and its import is not normally allowed.

(b) Does not arise in view of (a) above.

[*Translation*]

**Development of Tea in U.P. Hilly Areas**

1460. SHRI HARISH RAWAT: Will the Minister of COMMERCE be pleased to state:

(a) whether any comprehensive scheme has been prepared for the development of tea estates in hilly areas of Uttar Pradesh;

(b) if so, the amount proposed to be spent on this scheme during the current year;

(c) whether existing tea estates will also be developed under this scheme; and

(d) if so, the extent of amount proposed to be incurred thereon?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (d) To rejuvenate the existing tea gardens and to identify areas suitable for tea cultivation in U.P., the Government of U.P. has appointed a Consultancy Firm to undertake a Feasibility-cum-Pre-Investment study including preparation of a project report and the funds required for the purpose. The Tea Board has provided an assistance of Rs. 9.5 lakhs to the Government of U.P. towards cost of the said Consultancy Project.

[*English*]

**Pending Cases in Supreme Court/High Courts**

1461. DR. A. K. PATEL:  
SHRI UDAYSINGHRAO  
GAIKWAD:  
SHRI SHANKERSINH  
VAGHELA:

SHRI SRIKANTA DATTA  
NARSIMHA RAJA  
WADIYAR:

SHRI KALP NATH RAI:  
SHRI DHARMESH PRA-  
SAD VARMA:

SHRI K. PRADHANI:

SHRI KESHARI LAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases and writ petitions pending disposal in various High Courts and the Supreme Court in each of the last three years as on July 31, 1990:

(b) the steps taken by Government to tackle the problem of arrears in the Supreme Court/High Courts;

(c) the results achieved so far; and

(d) the further measures contemplated by Government in this regard?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) A statement is given below.

(b) Besides increasing the Judge strength, various steps, from time to time, like grouping of cases involving common question of law and constitution of special benches have been taken for reducing the arrears in Courts.

(c) The total number of cases disposed of every year, has increased over the years.

(d) A Committee of three Chief Justices of High Courts has been constituted by the Government in January, 1989 to make an indepth study of problem of arrears in Courts and to suggest remedial measures.

## STATEMENT

Name of the Court	No. of cases pending as on 31st December of				No. of writ petitions pending as on 31st December of			
	1987	1988	1989	30-6-90	1987	1988	1989	30-6-90
1	2	3	4	5	6	7	8	9
Supreme Court	175748	199138	203158	108379*	*	* 5730	*	*
<b>HIGH COURTS</b>								
1. Allahabad	362014	419836	468242	@	139000	164061	182258	@
2. Andhra Pradesh	80060	73239	72891	62690	28085	29840	30326	@
3. Bombay	139548	142894	156454	@	10967	11274	12868	@
4. Calcutta	170038	189338	200925	@	4807	7685	7405	@
5. Delhi	77447	88973	109495	115930	10531	11937	13078	@
6. Guwahati	20089	22105	21708	21709	7185	7785	9737	@
7. Gujarat	59566	67530	74491	@	—	—	—	@
8. Himachal Pradesh	9633	11537	17112	13576	1084	1243	1583	@
9. Jammu & Kashmir	37025	39767	42099	@	7339	8151	9519	@
10. Karnataka	72190	68186	79429	@	43206	38115	47041	@
11. Kerala	116735	108826	82240	@	15266	12010	12814	@
12. Madhya Pradesh	56638	59004	61160	@	11571	11723	12537	@
13. Madras	195443	225636	224417	@	47189	56042	53128	@
14. Orissa	40444	44381	37330	@	11367	11766	12298	@
15. Patna	60962	68382	66857	@	14113	18962	22702	@
16. Punjab & Haryana	52998	71942	91769	93925	16186	20089	30453	@
17. Rajasthan	59	59374	70455	@	18109	21016	25923	@
18. Sikkim	59	63	45	56	39	49	34	37
Total	1614999	1761010	1872719					

Note: \*Regular hearing and admission matters only.

@Not available.